

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 22/TT/2014

Date: 10.4.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Petition for approval under sub-section(4) of Section 28 and Section-79(1)(d) of Electricity Act 2003 for determination of Fees and Charges for Fibre optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Northern Region for the period 2009-14 block.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) Details of actual expenditure up to 31.3.2014 certified by Auditor indicating corresponding liabilities along with calculation of tariff claims for all the assets separately for the purpose of truing-up;
- b) Supporting documents in respect of loans indicated in the calculations of “weighted average rate of interest” for all the assets; supporting documents for rates of Interest on loan, repayment schedule, date of drawl of loans and exchange rates for foreign loan/s (if any) ;
- c) Calculation of Weighted Average Rate of Interest for all the assets separately;
- d) Revised apportioned approved cost/RCE, if any, duly approved by the competent authority;

- e) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for all the assets separately; and
- f) Clarify whether entire amount of IDC and IEDC has been paid prior to COD?

Yours faithfully,

-sd-  
V. Sreenivas  
Deputy Chief (Legal)